

MR. SPEAKER : You should not raise it like this. The friend who gave notice discussed with me in the Chamber. He is not raising it. We are discussing on Monday about the flood situation. It is not a question of one question being put. Let us have a comprehensive discussion. I have already allowed a discussion. Not only in Gujarat but also in Orissa, Assam and some other places there have been floods. Therefore you should not raise like this. If you raise like this, I can only regret.

SHRI C. M. KEDARIA (Mandvi) : Three hours will not suffice.

MR. SPEAKER : You can have three days; I do not mind. You ask the Government; you are a Member of the Congress Party.

12.43½ HRS.

CORRECTION OF ANSWER TO S. Q.
NO. 124

RE. CUT-PRICE BUSINESS IN AIR-
LINES TICKETS

THE MINISTER OF TOURISM AND
CIVIL AVIATION (DR. KARAN

SINGH) : In the course of supplementaries to starred question No. 124 on 26th July, 1968, I referred to certain malpractices and said that "we are also working out special emigrant fares between India and London because that is the route on which these take place on a large scale. With the BOAC we have worked an emigrant for and we hope thereby to check these malpractices". This may give the mistaken impression that new fare is being worked out in consultation with BOAC. The correct position is that in 1967 the Governments of India and the United Kingdom, along with the two national carriers Air-India and BOAC, established by agreement a reduced emigrant fare for traffic between India and United Kingdom available only if the emigrant travelled by one of these two Airlines. No other special fare apart from this is at present being worked out.

12.44 HRS.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNICA-
TIONS (DR. RAM SUBHAG SINGH) :
Sir, Government Business in this House

during the week commencing 12th August 1968 will consist of :

1. Consideration of any item of Government Business carried over from today's Order paper.
2. Consideration and passing of the Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha.
3. Discussion on flood situation in the country at 3.30 P.M. on Monday the 12th August, 1968.

SHRI RANGA (Srikakulam) : Some of us have made representations to you about the suppression of human rights in Tibet. May I request the Minister of Parliamentary Affairs to find sometime to discuss this; let them accept my short notice question or give us sometime to discuss that particular matter. Would the Government be prepared to take up this matter at the United Nations in the next meeting of the General Assembly? I have given a short notice question. In spite of your exhortation or advice the other day that all these Ministers should give special consideration to the short notice questions and should not in the usual fashion simply refuse to accept them, what are they going to do?

MR. SPEAKER : Prof. Ranga also told me about this in my Chamber. I do not know if there are other suggestions. Tomorrow or the day after we shall have a Business Advisory Committee meeting and we shall see how we can fit in these things.

SHRI M. L. SONDHI (New Delhi) : Time is of the essence here, Sir. The UN Agenda is being finalised and if it is not taken up with them now, time will pass.

SHRI SURENDRANATH DWIVEDI (Kendrapara) : They can make a statement as to what their stand is on this question.

SHRI BAL RAJ MADHOK (South Delhi) : It can be included in the agenda only if the UN is moved this month.

SHRI S. M. BANERJEE (Kanpur) : I know that the next week will consist of only three working days for the Parliament. Still there are very important matters.

MR. SPEAKER : You will raise all the other important matters. But within those

three days you cannot finish them all unfortunately.

SHRI S. M. BANERJEE: I want to know from the Minister: what is the fate of the Bill which was introduced here to ban political donations? Is it coming or not coming because there are conflicting reports coming in the newspapers.

Secondly, every time we are bothering you with call attention notices in respect of two issues. The newspaper says: Cabinet reviews the Press strike. Even the Prime Minister gave a patient hearing to these people and she has advised Mr. K. K. Shah and, the Labour Minister to intervene in the matter. Nothing has been done so far and the strike is continuing in spite of the fact that the workers are starving for the last eighteen or nineteen days. I would like to see that either the Prime Minister makes a statement—

MR. SPEAKER: Am I to understand that all the important problems in India will now be taken up by you?

SHRI S. M. BANERJEE: No, Sir; there are many, but I am raising only three. I am not raising all the important problems.

MR. SPEAKER: You may reserve some of them.

SHRI S. M. BANERJEE: I know the time of the House is precious. The other point is, the strike is continuing in the Willingdon Hospital. One word from the Minister is awaited. Just one word from the Minister will settle the matter. I would request you to see that if no discussion is allowed, the Government should make a statement about the matter.

श्री एस० एम० जोशी (पूना): अध्यक्ष महोदय, मैं बैनर्जी साहब का समर्थन करता हूँ प्रेस वर्कर्स के बारे में क्योंकि 17-18 दिन हो गए हैं और यह जो गैर-बराबरी की लड़ाई चल रही है और हुकूमत सिर्फ देख रही है, इस में से कोई रास्ता निकालना चाहिए।

दूसरी बात मैं कहना चाहता हूँ कि बार बार हम भी कॉलिंग अटेंशन नोटिस देते हैं और आप उस को स्वीकार कर नहीं सकते क्योंकि 50 आ जायेंगे तो आप भी क्या करेंगे? जैसे कि मैं ने 3 दिन पहले एक

दिया था, यहां पार्लियामेंट के सामने हरिजनो का कुछ सत्याग्रह चल रहा है राजस्थान के लोगों का, उन को गिरफ्तार कर के सजाए दी जा रही हैं, तो मैं चाहूंगा कि सोशल वेलफेयर मिनिस्टर कुछ इस के बारे में बताएं।

तीसरी बात कल मैं ने पढ़ा अखबारों में थर्ड पेज न्यूज़ में कि दिल्ली के स्टेशन पर एक पैसंजर से टिकट मांगा। उस के पास टिकट था। मगर उस ने जो जवाब दिया वह ठीक नहीं है, ऐसा समझ कर पुलिस वालों ने उसको पकड़ कर बहुत मारा।..

MR. SPEAKER: At this rate, there will be no work at all in this House. After all, there are a number of questions, I agree, but I do not know what we can do about it here. Somebody beats and somebody is beaten. (*Interruption*)

SHRI S. KANDAPPAN (Mettur): You have to admit some short notice questions.

SHRI HEM BARUA (Mangaldai): I know how mentally disturbed you are about the way the short notice questions are dismissed by the Ministers concerned. But unfortunately you have not succeeded in evolving any procedure, and we view that with grave concern. As a matter of fact, I tabled a Calling Attention Motion on Mr. Arshad Hussain's statement and about the developing situation in Kashmir and Pakistan due to a shift in national policy and all that. But that Calling Attention Motion was rejected. I knew that it would be rejected and therefore as a safety valve, I tabled a short notice question. That has also been rejected. What to do now? That is the trouble. (*Interruption*) There is some priority, I know, but that is another matter. Now, about this strike by pressmen, we are concerned about it. It is continuing for a long time and a sort of representation came to the Prime Minister also. Except saying in a non-committal way that both sides should make intensive efforts towards a settlement, nothing has been done. Why is it that this Government, particularly the Prime Minister; cannot come down heavily on the press employers and force them to implement the award of the Wage Board?

J.C. Report

श्री प्रकाश वीर शास्त्री (हापुड़) : अध्यक्ष महोदय, दिल्ली में बैठ कर देश में घट रही बहुत सी समस्याओं की गंभीरता का आज हम उतना अनुमान नहीं लगा पा रहे हैं जितना कि लगाना चाहिए। संसद को उन महत्वपूर्ण प्रश्नों पर विचार कर के कुछ निर्णय लेना चाहिए। पिछली बार भी शुक्रवार को जिस समय संसद कार्य मंत्री ने अगले सप्ताह के कार्य की घोषणा की थी, उस समय भी मैं ने आप के द्वारा संसद कार्य मंत्री का ध्यान आकर्षित किया था और आज फिर आकर्षित कर रहा हूँ कि देश के सीमावर्ती प्रदेशों में विशेषकर आसाम और जम्मू काश्मीर में जो घटनाएं घट रही हैं उन्हें चर्चा का विषय यहां अवश्य बनाया जाना चाहिए ताकि सरकार का भी ध्यान उस ओर आकर्षित हो और संसद को भी विचार कर के उस पर कुछ निर्णय करने का अवसर मिले। मैं समझता हूँ कि दोनों प्रश्नों की गंभीरता को संसद कार्य मंत्री अपनी आंखों से ओझल न करेंगे।

MR. SPEAKER : I cannot answer all this here, and that is why we have a Business Advisory Committee where we could discuss all these aspects. Anyway, there is nothing to be done here about it. The Business Advisory Committee is there, and the Ministers also may take note of these things.

SHRI S. M. BANERJEE : You could direct them.

MR. SPEAKER : I cannot do anything here; we can discuss them again at the meeting of the Business Advisory Committee; all this will take time. All of us will be there.

12.55 Hrs.

ARREST OF MEMBERS

MR. SPEAKER : I have to inform the House that I have received the following communication dated the 9th August, 1968 from the Sub-Divisional Magistrate, Parliament Street, New Delhi :—

"I have the honour to inform you that I have found it my duty in the exercise of my powers under Section

64 of the Criminal Procedure Code to direct that Sarvashri P. Viswambharan, A. Sreedharan and G. P. Mangalathumadam, Members, Lok Sabha, be arrested under Section 188 IPC for taking out a procession and shouting slogans in defiance of the prohibitory orders at the junction of Church Road, Brassey Avenue, New Delhi at 11.10 A.M. today.

Sarvashri P. Viswambharan, A. Sreedharan and G. P. Mangalathumadam, Members, Lok Sabha, were accordingly arrested at 11.10 A.M. today and are being produced before the Judicial Magistrate, Parliament Street, New Delhi, for trial today.

SOME HON. MEMBERS rose—

MR. SPEAKER : Will you all kindly sit down? (*Interruptions*). I am only making an announcement and not allowing a discussion on its merits. There is no debate on this. (*Interruptions*).

12.57 Hrs.

GOLD CONTROL BILL

EXTENSION OF TIME FOR PRESENTATION OF JOINT COMMITTEE REPORT

SHRI BAKAR ALI MIRZA (Secunderabad) : I beg to move :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide, in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession of, and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto, upto the 13th August, 1968."

MR. SPEAKER : I will now put the motion to the House. The question is :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide, in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession of, and business in,